

ITEM NO.37

COURT NO.9

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).5059-5060/2012

(From the judgement and order dated 08/04/2010 in CRLA No.406/1995, dated 30/04/2010 in CRLA No.406/1995, of The HIGH COURT OF H.P AT SHIMLA)

BHARAT BHUSHAN

Petitioner(s)

VERSUS

STATE OF H.P.

Respondent(s)

(With appln(s) for c/delay in filing SLP,bail and office report)

Date: 12/04/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. Shovan Mishra,Adv.
Mr. Milind Kumar,Adv.

For Respondent(s) Mr. Suryanaryana Singh,AAG
Ms. Pragati Neekhara,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard.
Judgment reserved.

| (Mahabir Singh) |
| Court Master |

| (Veena Khera) |
| Court Master |